

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 2

Customs Appeal No. 51664/2019

[Arising out of Order-in-Original No. 25/18-19 VS/COMMR (Import) dated 30.03.2019 passed by the Commissioner of Customs (import) Air Cargo Complex (Import), New Custom house, Near IGI Airport, New Delhi 110037.]

M/s.Trident Techlabs Pvt Ltd. .

A-19, Saraswati Garden, Ramesh Nagar,
New Delhi-110015.

Appellant

VERSUS

The Commissioner of, Customs (Import)

Air Cargo Complex (Import), New Custom House
Near IGI Airport, New Delhi 110037.

Respondent

APPEARANCE:

Present for the Appellant : Shri Krishan Kant, Advocate

Present for the Respondent: Shri Rakesh Kumar, AR

**CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. C L Mahar, Member (Technical)**

FINAL ORDER NO. 50681/2020

Date of Hearing: 24/09/2019

Date of Decision: 04/06/2020

Per C L Mahar:

The appeal is allowed by way of remand. For order, see order of date in Customs Appeal No. 51663 of 2019.

(pronounced in the open Court on 04/06/2020)

**(C L Mahar)
Member(Technical)**

**(Anil Choudhary)
Member(Judicial)**